

(c) the dates since when such cases are pending; and

(d) the reasons for realising the installation fees and not installing the telephone so far?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) The number of telephones sanctioned exchange-wise but not installed are as followed:

Tis Hazari	43
Shahdara	12
Secretariat	Nil
Connaught Place	Nil
Cantonment	Nil
Karol Bagh	Nil
(b) Tis Hazari	13
All other exchanges	Nil

(c) Since January, 1959.

(d) Due to technical difficulties and compliance with higher priority demands. Efforts are being made to provide these 13 connections.

Air Strip, Shillong

918. { **Shri P. C. Borooah:**
Shri Ram Krishan Gupta:

Will the Minister of Transport and Communications be pleased to state:

(a) whether there is a proposal to construct a small new air strip at Shillong for landing of light aircrafts; and

(b) if so, the details of the proposal?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). Yes, the N.E.F.A. Administration propose to construct a small air strip about 600 yds. long and 70 yds. wide at Shillong. The work is expected to be completed in about two months.

Pooling of Airline Routes

919. { **Shri Ram Krishan Gupta:**
Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the talks with BOAC chief on pooling airline routes have been concluded;

(b) if so, the result thereof; and

(c) at what stage is the proposal for the formation of a parallel partnership?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) The talks have not been concluded.

(b) and (c). Do not arise.

Train Accident

920. Shri P. G. Deb: Will the Minister of Railways be pleased to state:

(a) whether a railway accident took place near the Malkera station on the South Eastern Railway on the 18th November, 1959;

(b) if so, the details thereof; and

(c) the number of persons injured?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). At about 12.45 hours on 18th November, 1959 while 419 Adra-Gomoh Passenger train was on run between Malkera and Mohuda stations on the Adra-Gomoh section of South Eastern Railway, the engine of the train and the four bogies next to it got derailed. As a result, 10 persons were slightly injured.

12.00 hrs.

PROCEDURE RE: MOTIONS FOR ADJOURNMENT

Mr. Speaker: Papers to be laid on the Table. Shri Raj Bahadur.

Shri Hem Barua (Gauhati): May I make a submission, Sir? I could not understand this. I gave notice of an adjournment motion. It is said here in the note rejecting the adjournment motion that it is a continuing matter

and it has already been discussed during the current session. My own information is that this was never discussed during the current session. It is about the rejection of a protest by the Chinese Government. We lodged a protest about the capture of policemen in Ladakh who were subjected to interrogation....

Mr. Speaker: Order, order. The hon. Member wants an adjournment motion for every protest that is lodged, or according to him, what protest ought to be made. So far as the policemen are concerned, the dead bodies have been returned and the other people who had been in captivity have been sent back. From time to time hon. Ministers have been answering questions to the effect that they have not recovered all persons and the recovered persons will be interrogated later on. The protest is a part and parcel of the various things. We had an elaborate discussion for a couple of days here. Every day are we to adjourn the business of the House to find out whether they have received a protest or have lodged a protest? I am really surprised at this. I am not going to allow the hon. Member to raise it here.

Shri Hem Barua: May I humbly submit, I do not want the business of the House to be adjourned. I want information.

Mr. Speaker: I am not going to allow this.

Shri Hem Barua: Newspapers have carried this news. I do not want the House to be kept in the dark and the country too. I humbly submit.....

Mr. Speaker: This is not humble. On the other hand, unfortunately, this is going against the rules and etiquette of this House. I have said, No, to the adjournment motion of the hon. Member.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) rose—

Mr. Speaker: I may request the hon. Prime Minister; even if he is willing to give information it creates a bad precedent so far as I am concerned.

Shri Jawaharlal Nehru: My humble submission to you, Sir, is, among the many rather odd motions for adjournment tabled, this is particularly the oddest. It amazed me when I saw it. I want really your direction: not about this matter—your decision is over—but about the future. Most amazing adjournment motions are tabled from day to day, taking up the time of the House. Apparently, they are tabled knowing that they are not likely to be admitted, but in order to get some statement from me. The course for that is, I presume, the other way of asking for a statement. I shall keep the House informed of every important fact. I think the method of adjournment motion for this purpose, subject to your views, is not a desirable one.

Shri Vajpayee (Balrampur): May I make a submission? Regarding this matter, it has been reported in the Press that China has rejected our note of protest. If it is open to the External Affairs Ministry to disclose this fact to the members of the Press, they must come to the House.

Shri Hem Barua: We are keeping the Parliament in the dark and the country is kept in the dark.

Mr. Speaker: The hon. Prime Minister and the Leader of the House does not object to giving information. But, he only says that an adjournment motion is not the procedure to elicit information. There are many other methods.

Shri Vajpayee: I have given notice of a Short Notice Question.

Mr. Speaker: It is for me to allow or not to allow according to the importance of the matter.

All that I would like to impress on hon. Members is this. I rejected this

[Mr Speaker]

motion. I rejected it because there was a full dress debate and if anything follows, it is not to be taken up by way of an adjournment motion. They are choosing a wrong remedy. I would only appeal to the hon. the Leader of the House, if he is equally insistent, that he must help me. What I have been repeatedly saying is, with respect to an adjournment motion. If I do not give my consent, I would not allow it to be raised here. Somehow, in spite of my direction, hon. Members get up. Therefore, it is not in my hands. If hereafter, any hon. Member rises, I would request the hon. the Leader of the House to say that he must be expelled for a week. I have no objection. I was afraid, I am not getting that assistance and therefore I am keeping quiet. I am sending out to the best of my ability, any Member who contravenes this direction. I can send him away for a day. That I am doing.

Several Hon. Members rose—

Mr. Speaker: Order, order. Let hon. Members know definitely, if I refuse to give my consent, I have no objection to allowing them to see me or write to me and if I am satisfied that my order has to be revised, I will do so and I will bring it up the next day. With respect to some adjournment motions, they need not be in the form of an adjournment motion. I allow it as a calling attention notice and request the hon. Minister and fix up a day. With reference to cases which are on the margin, I bring the matter up here and request the hon. Minister to make a statement. After he makes a statement, when I find it reasonable, I say, under these circumstances or in view of the statement, it is not necessary to give my consent. In some other cases, where I find that the urgency is such and the importance is such, I allow the adjournment motion. This is what I have said repeatedly on the floor of the House. In spite of it, hon. Members, unfortunately—of course, adjournment motions are moved only by the Opposition—from

time to time get up and want to have a say here. Whatever I wanted to prevent, they do. This is unfortunate. They are contravening my direction from time to time. Therefore, hereafter,—now I have got the assistance of the hon. the Leader of the House—I will suspend them not for one day, but I will suspend for a week at a time if not for the whole session. This kind of disobedience will not be tolerated hereafter. (*Interruptions*). I am not going to hear.

Shri Surendranath Dwivedy (Kendrapara): Suspending a Member for a week..... (*Interruptions*).

Mr. Speaker: I am not going to hear. Papers to be laid on the Table. Shri Raj Bahadur.

Raja Mahendra Pratap (Mathura): I walk out of the House in protest.

12.08 hrs.

Raja Mahendra Pratap then left the House.

12.08 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO DELHI MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12(80)/58-MT/Home, dated the 23rd July, 1959, published in Delhi Gazette, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, See No. LT-1744/59.]